

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 9
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd

... Applicant/Petitioner

v.

Victory Infratech Pvt Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.12.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MR. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Aishwarya Mohan, RP

For the Respondent

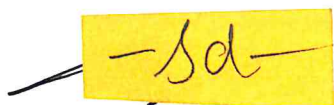
-

ORDER

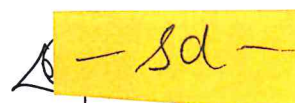
CA-2757(PB)/2019

Report placing on record the minutes of first CoC along with the list of creditors is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the bench at the time of final disposal.

CA-2757(PB)/2019 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)